BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 193/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Ms. MANORAMA KUMARI MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2017

Name of the Company:

Atlantis Products Pvt Ltd

V/s.

Usha Multipack Pvt Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

<u>SIGNATURE</u>

1. A.R. Sheth

Adr. & Solicite

Speratial Crelit

J. M.

2.

ORDER

Learned Advocate Mr. Arjun Sheth present for Operational Creditor/Petitioner. None present for Respondent.

Proof of service of copy of petition on Respondent filed.

Petitioner is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment and file proof of service.

It is further submitted by the learned Counsel appearing on behalf of operational creditor that the matter would be settled. Hence, requested for some time.

Registry is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment.

Respondent shall file its objections, if any, serving a copy in advance to petitioner.

List the matter on 12.12.2017 for objections of Respondent, if any, and for hearing before admission.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 5th day of December, 2017.